

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1265 of 2019 IN**  
**APPEAL NO. 98 OF 2019 &**  
**IA NO. 1055 OF 2019**

**Dated : 5<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Nagreeka Exports Limited**  
**Versus**

**...Appellant(s)**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Anup Jain  
Ms. S. Rama for R-2

**ORDER**  
**IA NO. 1055 of 2019**  
**(Application for Amendment of the Main Appeal)**

We have heard the learned counsel for the Appellant.  
For the reasons stated in the application, IA is allowed.  
Amendment shall be carried out within two weeks from today i.e. on or  
before 20.08.2019.

**APPEAL NO. 98 OF 2019 &**  
**IA NO. 1265 OF 2019**

List the matter on **03.09.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/pk